satellite and to induce a Westward drift to bring the satellite to its station (74 degree East) in the geostationary orbit. After acquisition of station in the geostationary orbit the spacecraft has been put in three axis stabilisation mode with one momentum wheel and one reaction wheel running. At 1443 hrs. on 20th April the deployment of the C|S-band antenna on the Westface of the satellite was successfully commanded. The same command was expected to release the solar sail restraints to enable solar sail deployment through execution of the same command for an extended time. However so far solar sail has not deployed despite multiple commands from MCF.

7. To deploy the undeployed C-Band Reflector a number of contingency operations were carried out after a great deal of study and simulations. The positive indication of successful deployment of C-Band Antenna is available on the Telemetry. The Radio Frequency (RF) tests on this antenna are to be carried out shortly. The deployment of the C-Band Reflector has also made available Eastface thrusters for fine orbit control purposes including East-West Station keeping. Now full attention is being paid to the deployment of the solar sail.

8. The health of the spacecraft continues to be satisfactory and the spacecraft is responsive to commands from the MCF. The difficulties experienced in INSAT-IA orbit raising and deployment are not uncommon in space missions especially in the case of first flights of new spacecraft.

12.07 hrs...

[MR. DEPUTY SPEAKER *in the Chair*]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED EYE-OPERATIONS BY QUACKS

श्री चन्द्रपाल शैलानी (हाथरस) : अध्यक्ष महोदय, मैं अविलंबनीय लोक महत्व के निम्नलिखित विषय की ओर स्वास्थ्य तथा परिवार-कल्याण मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वे इस बारे में एक वक्तव्य दें :—

"राजस्थान में और उत्तर भारत के अन्य भागों में नेत्रशिविरों में कुछ नीम-हकीम व्यक्तियों द्वारा शेविंग ब्लेडों आदि से नेत्रों के आपरेशन किए जाने के परिणामस्वरूप बहुत से लोगों की दृष्टि हानि होने का समाचार तथा इस मामले में सरकार द्वारा की गई कार्यवाही ।"

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): The Government of Rajasthan have informed that certain unqualified persons carried out eye operations in a dharamshala at Lalpur Village of Dholpur Sub-Division from 2nd to 8th March, 1982. The matter was enquired into by the Deputy Director, Medical and Health Services, Rajasthan along with an Ophthalmologist of Dholpur Hospital. It was found that 13 eye operations and 3 other operations had been performed. Of the 13 eye operated patients, only 11 could be contacted. One was a child who, on examination, was found to have a healed scar on the lower lid of the left eye. In the case of remaining 11 persons, their eyes were found severely damaged and they were advised hospitalisation. In 2 cases, evisceration was performed in the hospital.

[Shri B. Shankaranand]

2. According to the Director of Health Services, Rajasthan, similar operations had been carried out from 20th to 25th March 1982 at Rajkhera Tehsil headquarters by 3 persons on 14 patients with ordinary shaving blades and Rs. 150|- to 200|- have been charged from each of them. Out of the patients operated, 12 were shifted to the General Hospital, Dholpur for treatment; the rest could not be contacted. The police have arrested all the 3 persons.

3. The police have also arrested one Shri K. L. Sharma of Udaipur and his three accomplices on information that they were organising eye operations in Village Karavli from 3rd to 5th April, 1982. The entire matter is under police investigation.

4. The Government of Rajasthan have taken prompt action in the matter. They have also issued instructions to the Chief Medical and Health Officers to take effective steps to prevent occurrence of such cases in future.

5. There are no reports from any other State regarding eye operations conducted by quacks by using ordinary shaving blades. I share the concern of the Members of Parliament about these unfortunate happenings and our sympathies are with those who have suffered. There is no doubt that persons indulging in such criminal activities deserve most stringent punishment.

6. Under the National Programme of Control of Blindness, the Central Government have issued detailed guidelines to all the State Governments stipulating that cataract operations should be performed by qualified and experienced Opthalmic Surgeons only. It has been emphasised that permission should be obtained from the Chief Medical Officer of the District for organising eye camps. As a measure of Health Education, programmes are regularly broadcast through the All India Radio informing the public to get themselves operated by qualified eye specialists only.

7. There is need to enlarge the facilities for cataract operations in the rural areas. We have already provided financial assistance to acquire 20 more mobile units in addition to 45 already supplied to the States. The Ophthalmology Departments of 250 District Hospitals have already been strengthened. We are extending these facilities to 50 more hospitals during the current year.

8. While Government is doing its best in augumenting the facilities under the National Programme of Control of Blindness, the success of the programme, however, crucially depends upon the cooperation and active participation of the community. In this context, the yeomen service rendered by genuine voluntary organisations deserves appreciation.

श्री चन्द्रपाल शैलानी : उपाध्यक्ष महोदय, अभी कुछ दिन पहले नकली दवाएं बनाने का कारखाना पकड़ा गया था और उसके बारे में इसी सदन में चर्चा हुई थी । मैं इसे दुर्भाग्य ही कहूंगा कि आज सदन में नकली डाक्टरों की चर्चा हो रही है । देश के अनेक राज्यों में ऐसे संगठन और संस्थायें कार्यरत हैं जो जाली प्रमाणपत्र दे कर अशिक्षित, अनुभवहीन लोगों को डाक्टर बना देती है । ये नीम हकीम डाक्टर गांवों और छोटे छोटे कस्बों में अपना धंधा चलाते हैं और गांवों की भोली भाली जनता और सीधे सादे लोगों से खूब रुपया एंठते हैं और जब रोग इनके काबू से बाहर हो जाता है तो उन्हें सरकारी अस्पतालों में धकेल देते हैं ।

भारतीय चिकित्सा परिषद जो रजिस्टर्ड मैडीकल प्रेक्टीशनर्ज के लिए एक मात्र संस्था

है, का प्रस्ताव है कि नीम हकीमों द्वारा इलाज उसके नियमों के विरुद्ध है । भारतीय चिकित्सा परिषद के सूत्रों के अनुसार नीम हकीमों का पंजीकरण प्राइवेट मैडीकल प्रेक्टिशनरों के संगठनों द्वारा किया जाता है जो विभिन्न नामों से कार्यरत हैं तथा मोटी रकम ले कर प्रमाण पत्र देते हैं । जब ये प्रमाणपत्र दे देते हैं तो ऐसे लोग गांवों में डाक्टरी करते हैं । जिन्होंने अपने जीवन में एक दिन भी स्कूल की शक्ल नहीं देखी होती है, जो पढ़े लिखे नहीं होते हैं इस तरह की नकली संस्थाओं से प्रमाणपत्र ले कर गांवों में लोगों के जीवन के साथ खिलवाड़ करते हैं । इनके पास हर तरह के इलाज की गारंटी होती है । आप्रेशन तक ये करते हैं । गैर कानूनी गर्भपात तक ये करते हैं जो जान लेवा साबित होते हैं ।

धौलपुर के राजखेड़ा कस्बे की यहां बात है । इन लोगों ने शुरूआत कहां से की ? ये अलीगढ़ को बदनाम करते हैं ? इन्होंने पर्चे छपवाये और इसकी शुरूआत कहां से की "ओम् नमः शिवाय नमः अलीगढ़ वालों का आंख बनाने का विशाल कैम्प । प्यारे भाइयों आपको जानकर हर्ष होगा कि आपके कस्बा राजखेड़ा में नेत्र रोग विशेषज्ञ डा. बी. एल. बघेल पधार रहे हैं जो कि सभी प्रकार की बिगड़ी आंखों के जैसे मोतियाबिन्द, आसा माड़ा, रोहा, फूला, कालापानी, नाखून नासूर, अपरवाला आदि का आपरेशन कार्य परीक्षण सहित सफलता पूर्वक फ्री करेंगे । आप लोग समय पर पधार कर लाभ उठायें ।

आवश्यक निर्देश :

1. सर्व प्रथम आपरेशन वाले रोगी को 21 रु. जमा करा कर रोगी फार्म लेना होगा ।

2. नेत्र परीक्षा व पूरी जानकारी की कोई फीस नहीं ली जायेगी ।

3. आपरेशन वाले रोगी को दूध, दलिया, सूजी फ्री दी जायेगी ।

4. आपरेशन वाले रोगी को चश्मा फ्री दिया जायेगा ।

5. आपरेशन वाले की चारपाई, बिस्तर, खाने पीने के बर्तन, तौलिया, लाइफबाय साबुन तथा सेवा को एक व्यक्ति साथ लाना होगा ।

6. हमारे कैम्प में प्लास्टिक की चलती फिरती आंख भी लगाई जायेगी ।

नोट : रोगी को आपरेशन के बाद की दवाओं का स्वयं प्रबंध करना होगा । कैम्प इन्चार्ज: श्री सी. पी. सिंह गुर्जर ।"

फिर समय लिखा है कि इस समय से इस समय तक आपरेशन होगा, भर्ती होगी । मैं कहना चाहता हूं कि राजखेड़ा में जिन 3 व्यक्तियों ने 20, 22 आदमियों की आंखें फोड़ी और जिस तरह से आपरेशन किये एक साधारण ब्लेड से और उसमें उन्होंने शुद्ध जल और शुद्ध रूई भी इस्तेमाल नहीं की, गंदे तकिये और लिहाफ की रुई काम में लाये और 20, 22 आदमियों को अंधा कर दिया, यह बड़ा ही क्रूर कांड है । और यह पहला ही कांड नहीं है, इससे पहले भी इसी क्षेत्र में लालपुरा में हो चुका है जिसमें 17 आदमियों को अंधा किया गया । जब लालपुरा में यह कांड हुआ और पुलिस ने महेश नामक आदमी से पछताछ की, जिसके कि अनेक नाम हैं, तो उसने कहा कि हम इस काम को 1978 से कर रहे हैं और इस समय तक 1045 आपरेशन उसने किये । कितने लोगों की जान के साथ उसने खिलवाड़ की, और लाखों रुपये कमाये । यह बहुत ही महत्वपूर्ण विषय है और इसकी तरफ सरकार को कड़ा रुख अपनाना चाहिये ।

मंत्री जी ने जो जवाब दिया है उन्होंने बहुत सी बातें बतायी कि राज्य सरकार ने क्या कार्यवाही की है । जब आंख का इसने ब्लेड से आपरेशन किया और लोगों की आंख में दर्द होने लगा और खून निकलने लगा तो वह लोग भाग गये और राजखेड़ा के प्राथमिक हैल्थ सैन्टर में और धौलपुर के अस्पताल में लाया गया तो डाक्टरों ने साफ कह दिया कि इन लोगों की आंख की रोशनी लौटने की अब कोई सम्भावना नहीं है । इतने लोगों को अंधा किया गया, और आपको ताज्जुब होगा कि 12 साल से ले कर सभी उम्र के लोग थे और महिलायें भी थीं जिनकी आंखों की

[श्री चन्द्रपाल शैलानी]

रोशनी चली गई । उनके घर में कोई कमाने वाला नहीं है, उनके बच्चों पर क्या बीतेगी यह सोचने वाली बात है ।

इस गिरोह का सरगना है जिसका नाम महेश चन्द्र बनाम डा. एस. पी. त्यागी और बनाम डा. शर्मा कहता है और जो पर्चे उसने छपवाये उनमें अपने को लिखा है कि वह बी. आई. एम. एस. पास है । वह अपने को बी. आई. एम. एस. लिखता है । पुलिस ने जब पूछा तो अर्थ बताया कि बैचलर आफ इंडियन मैडिसन सर्जरी । इसका इतिहास यह बताते हैं कि यह आगरा में प्राइवेट क्लिनिक में काम करता था, वहां से इसने इस तरह का धन्धा अपनाया और इसने अब तक 31 इस तरह के कैम्प आंखों को अच्छा करने के नाम पर लगाये हैं जिसमें से 22 उत्तर प्रदेश में और 9 राजस्थान के भरतपुर, अलवर और सवाई माधोपुर जिलों में लगाये हैं । पिछले 4 सालों से इस तरह के गैंग और इस तरह की कार्यवाहियों में ये संलग्न हैं और वहां की राज्य सरकारों ने इस तरफ कोई तवज्जह नहीं दी । मार्च के पहले हफ्ते में लालपुर में 17 को जो अन्धा किया गया, तो वहां के जिला प्रशासन ने कोई तवज्जह नहीं दी और कोई भी इस बात की जानकारी नहीं की कि राजखेड़ा में जो कैम्प लगाया जा रहा है, कहीं ऐसा न हो कि उसमें भी इसकी पुनरावृत्ति हो । और वहीं हुआ ।

जैसा माननीय मंत्री जी ने बताया है, मैं पूर्णतः उनकी बातों से सहमत हूं । ये लोग पर्चे बांट-बांट कर लोगों को प्रलोभन देकर कहा करते थे कि हम फ्री इलाज करेंगे और जब मरीज इनके शिकन्जे में आ जाते थे तो यह उनसे रजिस्ट्रेशन फीस के 21 रुपये लेते थे । इसके अलावा 80 रुपये, 200 रुपये और 500 रुपये तक मरीज से ये लेते थे । एक महिला का इन्होंने आपरेशन किया, उसने अपने जेवर रखकर 500 रुपये का इंतजाम किया । इसमें अनपढ़, सीधे-सादे गांव के लोग ही नहीं, बल्कि राजखेड़ा नगरपालिका के चेयरमैन की पत्नी भी शामिल हैं । इस तरह के लोग भी इनके शिकन्जे में फंसे हैं ।

कहने का अर्थ यह है कि इस तरह के जब कांड हुए और यह सारी बातें वहां के स्थानीय प्रशासन की जानकारी में थी तो उसने इस सम्बन्ध में कार्यवाही क्यों नहीं की ? अगर इसमें कोई कार्यवाही की जाती तो कुछ लोगों की आंखों को खराब होने से बचाया जा सकता था ।

लालपुरा में जो कांड हुआ, वह बिड़ला ट्रस्ट के नाम से हुआ । किस तरह से ये प्रतिष्ठित आदमी की ख्याति के नाम का इस्तेमाल करते हैं और देश की जनता को गुमराह करते हैं । राजखेड़ा में जो इन्होंने शिविर लगाया, वहां इन्होंने अपने आपको अलीगढ़ के विश्व विख्यात आंखों के हस्पताल से संबंधित बताया । अलीगढ़ में आंख के हस्पताल का नाम महात्मा गांधी के नाम पर नामकरण किया हुआ है जहां कि भारत सरकार, उत्तर प्रदेश सरकार और विदेशों से भी काफी धन मिलता है । अलीगढ का आंख का अस्पताल आंखों का बड़ा भारी केन्द्र है जहां पर कि सफलतापूर्वक आंखों का इलाज होता है । इन्होंने उसके नाम का भी दुरुपयोग किया । यह सारी बातें हैं जिन पर इस सदन को चर्चा करनी चाहिए ।

इस देश में इस तरह के दो गिरोह और तत्व पनप रहे हैं जो गांव के सीधे-सादे, भोले-भाले आदमियों का शोषण करते हैं, एक तो गिरोह है नीम हकीमों का और दूसरा है विलेज बैरिस्टरों का । वह भी गांव के आदमियों का शोषण करते हैं, लेकिन क्योंकि यह विषय इससे संबंधित नहीं है, इसलिए इसकी जानकारी मैं नहीं देना चाहूंगा ।

चन्द सवालात मैं माननीय मंत्री जी से पूछना चाहूंगा, मुझे विश्वास है उनकी क्षमता पर और उनकी विद्वता पर कि वह स्वयं दिलचस्पी लेकर सारे मामले की जांच करायेंगे और दोषी पाए जाने वाले लोगों को कड़े से कड़ा दंड दिलायेंगे । यह काम देशद्रोहिता का है क्योंकि जिनकी रोशनी चली जाती है वह वापिस नहीं आ सकती और उनका जीवन बेकार हो जाता है । मृत व्यक्ति के समान उनका जीवन हो जाता है, अन्धे लोगों का क्या जीवन होता है इसका आप स्वयं अन्दाज लगा सकते हैं ।

मेरा पहला प्रश्न है कि भारतीय चिकित्सा परिषद् के प्रस्ताव के अनुसार नीम हकीमों द्वारा इलाज, परिषद् के नियमों के विरूद्ध है, क्या सरकार इस परिषद् के प्रस्ताव को ध्यान में रखते हुए कोई कानून बनायेगी जिससे नीम हकीमों की प्रैक्टिस पर प्रतिबन्ध लगाया जा सके ?

(2) दूसरे नीम हकीमों का पंजीकरण करने वाले प्राइवेट मैडिकल प्रैक्टिशनरों के संगठनों को, जो विभिन्न नामों से कार्यरत हैं, क्या सरकार अवैध घोषित करेगी और उनकी मान्यता को समाप्त करेगी और उन पर रोक लगाएगी ?

(3) राजखेड़ा, लालपुरा और अन्य स्थानों पर लोगों को अंधा करने के जो कांड हुए हैं, क्या भारत सरकार अपनी तरफ से उनकी कोई जांच कराएगी ?

(4) जो लोग अंधे हुए हैं, क्या उनको तत्काल मुआवजा या किसी प्रकार की आर्थिक सहायता उन्हें दी गई है, तो मंत्री महोदय उसका ब्यौरा बतायें । मंत्री महोदय ने इस बारे में अपने वक्तव्य में संक्षेप में बता दिया है । लेकिन जिन लोगों की आंखें चली गई हैं, उनका जीवन तो बिलकुल समाप्त हो गया है । सरकार से मेरा अनुरोध है कि उनको अधिक से अधिक आर्थिक मदद दी जाए और उनके परिवार में जो लोग पढ़े-लिखे हैं, उनके लिए नौकरी की व्यवस्था की जाए ।

(5) जब मार्च के पहले हफ्ते में लालपुरा में 17 आदमियों को अंधा किया गया, तो स्थानीय प्रशासन ने राजखेड़ा में इस प्रकार के शिविर लगाने के प्रति सतर्कता क्यों नहीं बरती ? इस सम्बन्ध में राज्य सरकार ने क्या कार्यवाही की है ? यदि ज़िला प्रशासन सतर्कता बरतता, तो राजखेड़ा का यह कांड होने से बचाया जा सकता था । क्या भारत सरकार का विचार राज्य सरकार को यह निदेश देने का है कि वह उन अधिकारियों के खिलाफ कार्यवाही करे और जांच कराए, जिन्होंने इस मामले में नेग्लीजेंस बरती है ?

(6) क्या सरकार का ऐसा निदेश देने का विचार है कि इस प्रकार के जो शिविर लगाए जाते हैं, उनके लिए जिला अधिकारियों, डिस्ट्रिक्ट मैजिस्ट्रेट या कलक्टर और चीफ मैडिकल आफिसर, की अनुमति या इजाजत लेना अनिवार्य हो और जो लोग इसकी अवहेलना करें, उनके खिलाफ सख्त कार्यवाही की जाए ?

मैं आशा करता हूं कि मंत्री महोदय इन प्रश्नों का विस्तारपूर्वक उत्तर देंगे और इस संबंध में ऐसी कार्यवाही करेंगे, जिससे इस तरह के कांडों की पुनरावृत्ति न हो सके ।

SHRI B. SHANKARANAND. Sir, the hon. Member has raised many questions in this case. No doubt he has given a vivid description of the unfortunate happenings, according to his information, but I am not sure about the correctness of details. But it is true that such unfortunate happenings have happened and we must appreciate that the Government of Rajasthan have taken prompt action not only in arresting the culprits, but also they have taken action to see that such cases or instances do not occur in future. They have given instructions to all the health officials and authorities at the district and tehsil level to see that the guidelines issued in respect of holding eye camps are strictly followed and eye camps which are held by unauthorised persons are not allowed.

Regarding the Rajkhera and Lalpur incidents, I have already stated in my main reply that Rajkhera people have been arrested and the persons at Karavli who organised the eye camp have also been arrested, but the people who are involved in conducting the eye camps at Lalpur are absconding, the police have taken investigation in their hands and since the police investigation is going on, we are awaiting further details. But one thing I should make it

[Shri B. Shankaranand]

clear to the House and that is that in all these cases which have been brought to the notice of this House, no permission was given either by the Chief Medical Officer or the Magistrate and whether they were all eye camps, I do not know. I do not call them eye camps simply because somebody has published some leaflet to mislead the people because village people are gullible, and to deceive them about competency and capacity of these people who were going to operate on their eyes. They did all the mischief. I agree with the views of the hon. Member expressed by him in so far as the publication by such people of the leaflet is concerned. These people have been arrested.

The various questions posed by him are:

1. Can quackry or the practising of quacks be banned?
2. Can we derecognise or withdraw the recognition of those who are practising without any proper qualification?
3. Are we going to have any Central enquiry in these matters?
4. Is the State or the Central Government going to give assistance to these unfortunate people?
5. Has any action been taken against the officers or doctors who have shown their negligence either in detecting or taking action against these people?
6. Do we issue the guidelines, the breach of which will drag them to any penal action?

I should say, at the moment we do not have any law which is in effect banning the practice of such quacks. The quacks do not want any law to practise. They are after all quacks and they do not wait for any law. Inspite of the law these things will go on as long as the society consists of anti-social elements who will exploit the ignorance of the people. We have many laws in this country. (*Interruption*).

Then there are many offences in regard to mothers-in-law and the daughters-in-law. You know which are the cases of that type—dowry and other things. There are laws. There are offences also. (*Interruptions*) I do not want . . . (*Interruptions*). After all he is a professor. He is more imaginative. I cannot claim to have that imagination of his.

PROF. MADHU DANDAVATE: (*Interruptions*). Do not provoke me.

SHRI B. SHANKARANAND: The hon. Member has certainly made very good suggestions.

The unfortunate people who have lost their eyes or whose eyes have been damaged certainly need assistance not only through the Government but by the society also. I am not aware of the fact whether the State Government has given any financial assistance to these people. I have no information.

In so far as the enquiry by the Central Government is concerned, these cases are under police investigation by the Rajasthan police. We are awaiting the results. We wish that the culprits are brought to book.

It is a serious thing. We cannot allow the society to be exploited by these people who pose themselves as doctors. Members are aware of the publication of many advertisements in the national papers. Some people pose themselv-

es as doctors having certain specialisation in one field or the other. They ruin the lives of the innocent people. The urbanites too fall a prey to such advertisements. It is a very serious matter and that we should think of taking some action in this matter.

As regards action against the negligent doctors and officers, I may say that the State Government are looking into these matters. Only after the police investigation the State authorities will fix responsibility and take action against the erring doctors or the officers.

श्री चन्द्रपाल शैलानी: उपाध्यक्ष महोदय, मेरा जो मूल प्रश्न था, मैं माननीय मंत्री जी से निवेदन करूंगा कि उस संबंध में तो कुछ बताएं। यह भारतीय चिकित्सा परिषद् जो है उस के कुछ नियम हैं। उस के नियमों में नीम-हकीमों की प्रैक्टिस नियम के विरुद्ध है। इसके बावजूद तमाम नीम-हकीम गांव-गांव में फैले हुए हैं। तो यह जो प्रस्ताव है इसके प्रति सरकार का क्या रुख है? क्या सरकार इस संबंध में कोई ऐसा कानून बनाने जा रही है।

दूसरी बात यह है कि राजखेड़ा के अपराधी तो पकड़े गए लेकिन लालपुरा के कोई भी अपराधी नहीं पकड़े जा सके हैं। मैं इस संबंध में राजस्थान सरकार की सराहना करता हूं लेकिन यह केवल राजस्थान की ही बात नहीं है, देश के कोने-कोने में, हर जिले में और हर गांव में इस तरह के नीम-हकीम हैं जो कि भोली-भाली जनता का शोषण करते हैं। मैं मंत्री जी से यह जानना चाहता हूं क्या वे पूरे देश में कोई ऐसा सर्वे कराने का विचार रखते हैं कि इस प्रकार की कितनी संस्थाएं हैं जो जाली प्रमाण-पत्र देकर अनुभवहीन लोगों को डाक्टर बना देती हैं? ऐसी संस्थाओं की कितनी संख्या है और क्या सरकार उन पर बैन लगाने का विचार रखती है? इस संबंध में अगर मंत्री जी बताएं तो मैं उनका बड़ा आभारी हूंगा।

SHRI B. SHANKARANAND: It is really a serious matter that these people are bogus persons. These sort of things are not only going on with these institutions but, as has been revealed, even in many modern medical institutions such things are happening which are detestable. We have to find out ways and means to prevent it.

श्री राजेश कुमार सिंह (फिरोजाबाद): श्रीमन्, मंत्री जी ने कहा है कि राज्य सरकार ने उन लोगों को क्या सहायता दी—यह उन्हें मालूम नहीं है। मैं पहले ही मंत्री जी से यह पूछना चाहूंगा कि आप क्या सहायता दे रहे हैं और अभी तक उन लोगों को क्या सहायता दी गई है?

दूसरी बात यह है कि ध्यानाकर्षण के माध्यम से मंत्री जी से पूछा गया था कि राजस्थान तथा अन्य प्रदेशों में इस प्रकार के कितने काण्ड हुए हैं और उनसे संबंधित कितने लोग हैं। जैसा कि समाचार-पत्रों में निकला है, उन्होंने 31 कैम्प लगाए हैं—9 राजस्थान में और 22 उत्तर प्रदेश में। राजस्थान में धौलपुर, उदयपुर, अलवर और सवाई-माधोपुर तथा उत्तर प्रदेश में आगरा, अलीगढ़ और मथुरा में आम तौर से उन लोगों ने कैम्प लगाए। मैं पहले धौलपुर की घटना की ही चर्चा करना चाहता हूं क्योंकि राजखेड़ा मेरे पास के ही इलाके में है। आपने खुद कहा है कि 12 लोगों से सम्पर्क किया गया लेकिन पुलिस ने जिनको पकड़ा उनके पास 1045 लोगों के नाम लिखे हुए थे। क्या इन 1045 लोगों से भी सरकार ने कोई जानकारी हासिल करने का प्रयास किया? नहीं किया। जिस दिन धौलपुर में यह काण्ड घट रहा था उसके बारे में मैं थोड़ी सी चर्चा करना चाहूंगा। एक व्यक्ति तुलसीराम 20 मार्च को जिला अस्पताल में उन तथाकथित डाक्टरों का पर्चा लेकर पहुंचा जिसपर लिखा हुआ था—भारत सरकार द्वारा मान्यता-प्राप्त पुष्पक आई कैम्प—और उसने बताया कि इसमें लोगों की आंखों को बरबाद किया जा रहा है। तुलसीराम के बाद एक दूसरा व्यक्ति भी

[श्री राजेश कुमार सिंह]

पहुंचा लेकिन जिला प्रशासन ने कोई कार्यवाही नहीं की । जिस सी एम ओ की बात आप कर रहे हैं . . . (व्यवधान)

SHRI SONTOSH MOHAN DEV (Silchar): You should not have said like that without facts.

श्री राजेश कुमार सिंह : मैं फैक्ट्स की ही बात कर रहा हूं । मंत्री जी इसको डिनाई कर सकते हैं । मेरे पास यह छपा हुआ पेपर है, आप इसको देख सकते हैं । मैं इसलिए यह कह रहा हूं कि जिला प्रशासन यदि इस पर ध्यान दिए होता, तो इतने लोग नेत्रहीन न होते । इस के लिए वे जिम्मेवार हैं और जब हॉस्पीटल में लोग पहुंचे और उन्होंने इस की शिकायत को तो जिला अधिकारी और प्रशासन और चिकित्सालय के लोगों ने कोई सुनवाई नहीं की पांच दिन तक । अभी हमारे भाई साहब ने बताया कि 5 (पांच) दिन वह कैम्प चलता रहा और हिन्दुस्तान के अखबारों ने यह छापा था कि इस कैम्प के पीछे नेताओं का हाथ है, तो मैं मंत्री जी से यह जानना चाहता हूं कि वह कौन सा नेता है, जिन की पकड़ अभी तक नहीं हुई है और जो कैम्प का इन्चार्ज था । वह अभी तक पुलिस के हाथ नहीं आया है । इसकी जांच निष्पक्ष जांच होनी चाहिए । इसकी जांच डिप्टी डाइरेक्टर आफ हेल्थ नहीं करेंगे बल्कि इस की जांच किसी ऊंचे अधिकारी के द्वारा होनी चाहिए । केन्द्रीय सरकार को चाहिए कि वह इस की जांच करवाए और मेरा ख्याल है कि जब मंत्री जी इस का जवब देंगे तो वे यह बताएंगे कि वे कौन पालीटीकल लोग हैं, जो इस के पीछे हैं ।

मान्यवर, एक प्रथा बन गई है कैम्प चलाने की । मैं देखता हूं कि देहातों में छोटे-छोटे नेता, छुटभय्ये कैम्प लगाते हैं और अपनी प्रतिष्ठा को बढ़ाने के लिए और नाम कमाने के लिए कभी कभी नीम-हकीम लोगों को बुलाते हैं । माननीय मंत्री जी ने अपने बयान में कहा है कि उन्होंने कुछ निर्देश दिए हैं । वे निर्देश क्या हैं, मैं पढ़ कर सुनाता हूं :

> "राष्ट्रीय दृष्टिहीनता नियंत्रण के अन्तर्गत केन्द्रीय सरकार ने सभी राज्य सरकारों को व्यापक दिशा-निर्देश जारी कर दिए हैं कि मोतियाबिन्द के आपरेशन केवल योग्यता-प्राप्त और अनुभवी नेत्र सर्जनों द्वारा ही किए जाएं ।"

इस से एक संदेह इस बात का होता है कि क्या अभी तक सभी अनुभवहीन लोगों द्वारा आपरेशन हो रहे थे ? इस से पहले भी गाइडलाइन्स थीं । आप यह कहते कि अब सख्ती के साथ कहा है और इस पर आप कुछ और रोक लगाते कि यदि इस तरह का कार्य फिर किया गया तो उन के खिलाफ कार्यवाही होगी । जो निर्देश हैं, वे लागू सख्ती से होने चाहिए । आई-हॉस्पीटल्स में जो आई-स्पेशेलिस्ट्स होते हैं या जो सर्जन हैं, वे ही आपरेशन करते हैं और मेरा ख्याल है कि कैम्प वाली बात इस में कुछ भी नहीं आई है ।

मुझ से पहले बोलने वाले माननीय सदस्य ने भी यह कहा है और मैं भी यह कहता हूं कि अगर आप कभी देहात में जाएं, तो यह पाएंगे कि आर. एम. पी. के बोर्ड सब जगहों पर लगे हुए हैं । वे आपरेशन थेटर चला रहे हैं और हॉस्पीटल चला रहे हैं । यह सारी व्यवस्था क्या है ? इस के पिछे एक बड़ा प्रशन छिपा है । इन को चलाने वाले लोग कौन हैं ? जब तक आप कानून की खामियों को दूर नहीं करेंगे तब तक निश्चित रूप से सैंकड़ों लोग, हजारों लोग प्रति दिन इन कैम्पों द्वारा अंधे बना दिए जाएंगे । माननीय मंत्री जी ने यह भी कहा है कि राजखेड़ा के अलावा और किसी जगह की सूचना नहीं है । मैं उसी के बारे में यह बताना चाहता हूं कि और जगहों पर भी ऐसा हुआ है और अप्रैल 9 की यह सूचना है, जो 10 अप्रैल के अखबार में निकली है :

"Blinding quacks were active in Rajgarh too." It is near Alwar.

अलवर की घटना के बारे में इन्होंने कुछ नहीं कहा और इतना ही नहीं इस में यह भी है कि स्वरूप सिंह, एस.एच.ओ. से जा कर जब किसी ने कहा कि इस तरह की नेत्रहीन की घटनाएं हो रही हैं और बहुत से लोगों को नेत्रहीन किया जा रहा है, तो एस.एच.ओ. ने उस पर कोई

तवज्जह नहीं दी और इस को देखने का कोई प्रयास नहीं किया कि ऐसा क्यों किया जा रहा है। इस के पीछे कोई वजह है, जो कोई कार्यवाही नहीं की गई। कार्यवाही न करने की वजह क्या हो सकती है। राजखेड़ा वाले कैम्प की ही बात नहीं है, खैरी, मैनपुरी और अलीगढ़ के बारे में भी आप ने कोई सूचना प्राप्त नहीं की है। मैं मंत्री जी से जानना चाहूंगा कि क्या आप की तरफ से कोई सूचना प्राप्त करने का प्रयास किया गया है या नहीं और क्या आप ने राज्य सरकारों को यह कहा है कि आप के यहां जो ऐसे कैम्प लगे थे, उन के बारे में हमारे पास सूचना भेजी जाए? ऐसा नहीं किया। ये नीम-हकीम और मौत के सौदागर, जो लोगों को अंधा कर के हमेशा के लिए उन को अंधेरे में डाल देते हैं, इनके बारे में आप ने क्या किया है और यह सिर्फ आंखों की ही बात नहीं है। ऐसी और भी घटनाएं घटी हैं कि एक महिला के पेट का आपरेशन कर दिया और उस को कपड़ा सीने वाली सुई से सी दिया। क्या मंत्री जी के ध्यान में कोई ऐसी घटना भी आई है? मैं समझता हूं कि आई जरूर होगी। मेरे कहने का मतलब यह है कि इस तरह के नीम-हकीम, जो पूरे देश के पैमाने पर गांव-गांव में डिब्बा ले कर घूम रहे हैं, इन पर प्रतिबंध लगाना चाहिए और ये जो कैम्प लगते हैं, इन के बारे में कोई नियम होना चाहिए। जो सी.एम.ओ. है, उस को और कम से कम जिलाधिकारी को और पुलिस सुपरिन्टेन्डेंट को, पुलिस कप्तान को इस की सूचना होनी चाहिए और जहां तक संभव हो, किसी सरकारी अधिकारी के सुपरवीजन में यह होना चाहिए जिस से कोई गलत काम न हो सके।

उन डाक्टरों के बारे में जो कि क्वालिफाईड डाक्टर बनते हैं जांच पड़ताल कीजिए।

मेरा यही जानना है कि क्या आप कानून में कोई संशोधन करने जा रहे हैं और ऐसे वे आदमी, या पौलिटिकल आदमी कौन हैं जिन्होंने सैंकड़ों लोगों की जिन्दगी से खेलने का प्रयास किया और जिन्हें आज तक गिरफ्तार नहीं किया गया?

SHRI B. SHANKARANAND: The Hon. Member has introduced himself to the House saying that he knows the area. He knows the entire area. Therefore, I only appeal to him to pass on the entire information to me so that I can take action against the persons. The Hon. Member knows all the persons and all the area.

At the outset, I must say let us not indulge in fruitless exercise of politicalising the health issues of this country. It is only on such issues that we speak with one voice because health is the most crucial asset for the country. We have to forget politics. We should not politicalise the issues on such matters where such unfortunate happenings have happened.

(*Interruptions*)

MR. DEPUTY SPEAKER: Not that he has said it. It is a general thing.

SHRI B. SHANKARANAND: Since the Hon. Member said a political leader and all that. That is why I am saying.

MR. DEPUTY SPEAKER: Can the Hon. Minister not express his opinion in the House, as you express your opinion many a time? What is there?

SHRI SUNIL MAITRA: If the Hon. Minister abuses me, is it correct?

AN. HON. MEMBER: The Hon. Minister is not abusing you now!

SHRI B. SHANKARANAND: Don't look at the affairs of this country through political glasses.

श्री राजेश कुमार सिंह : आप राजनीतिक चश्मे से देख रहे हैं। आपने बात नहीं सुनी। आपका बराबर एक तरीका रहा है कि आप उत्तर देने से पहले उत्तेजित हो जाते हैं।

SHRI B. SHANKARANAND: When you talk of a political leader, I said 'Dont' talk of politics'.

(*Interruptions*)

[Shri B. Shankaranand]

I have already said that you are a person who knows the entire area and I have already requested you......

(*Interruptions*)

Please pass on the entire information that you have in your possession so that proper action can be taken.

As regards the institution of enquiry by the Central Government, I have already stated that the entire matter is in the hands of the State Police and they are investigating and we are awaiting the results.

Regarding Bharatpur—the Hon. Member referred to the Bharatpur case—I can only say that in the General Hospital of Bharatpur, cases were reported of persons having lost their eye-sight due to the negligence—that was the allegation made by the persons concerned—in operation in February-March, 1981.

The matter was enquired into at the instance of Minister of Health and Family Welfare.

Dr. Dayal, who is Professor of ophthamology, Rajendra Prasad Centre, Delhi, went and enquired into the matter and it was found that a total of 456 eye-operations were performed in Bharatpur Hospital from January to March, 1981.

Out of these 338 were for cataract and out of these, 7 patients lost their eyes due to post-operative infection.? These operations were not done by quacks. They were duly performed in a hospital by a very competent doctor and a medical team. The operations were sucessful.

But the eyes were damaged because of the post-operation infection. I wish to inform the House that, due to this, since the infection might spread in the ward, the ward was closed for a week from 16th March to 22nd March—so that the infection should not spread and affect the other patients. It will be quite unfair to say that these operations were done by quacks and they were not authorised to perform these operations. We have seen deaths occurring even at the hands of the most competent persons in the medical field, not because of their fault but because of some cause which could have been prevented or could not have been prevented. But in the case of Bharatpur incident, it can never be said that they were done by quacks, or that they were done by unauthorised persons.

The hon. Member wanted this to be entrusted to the CBI for inquiry. Since the State Governments are inquiring into the matter and the police are investigating, I do not find any reason to interfere in that.

श्री राजेश कुमार सिंह : केन्द्रीय सहायता के बारे में कुछ नहीं बताया है ।

SHRI B. SHANKARANAND: It is a suggestion for action.

श्री रामविलास पासवान (हाजीपुर): माननीय उपाध्यक्ष महोदय, मैं एक समाचार पत्र का उल्लेख करते हुए अपनी बात को शुरू करूंगा । एक बच्ची कहती है कि "बत्ती जलाओ, मैं अपने अब्बा और अम्मा को देखना चाहती हूं ।" लेकिन वह नहीं जानती की हजार बत्तियां भी अब उसे अम्मा और अब्बा नहीं दिखा सकतीं और उसकी जिंदगी में अंधेरा ही अंधेरा छा गया है । यह एक बच्ची की दर्दनाक कहानी है ।

अभी मैं मंत्री महोदय को सुन रहा था, मेरे साथी बोल रहे थे । सही यही है कि आज हम लोग अखबार पढ़कर ही अपना माइंड बनाते हैं । सरकार का ध्यान भी तभी जाता है जब घटना अखबार में छपती है । आज तक बिना अखबारों के हमको एक भी

घटना की जानकारी नहीं मिली, चाहे डाक्टरों का विभाग हो चाहे बंधुआ मजदूरों का मामला हो, चाहे खेसारी दाल का मामला हो, सरकार स्वयं कुछ नहीं कहती। जब मामला पेपर में निकलता है कालिंग अटेंशन पूछा जाता है, तब सरकार कन्फर्म करती है कि यह बात हुई है और यह बात गलत है, यह सही है।

कोई भी इन विषयों को राजनीतिक मामला बनाना नहीं चाहता और अगर कोई चाहता है तो ऐसे व्यक्ति आपकी तरफ भी हो सकते हैं और हमारी तरफ भी हो सकते हैं।

आपने सिर्फ दो जगह का उदाहरण दिया है। भागलपुर के बगल के मुंगेर जिले के बारे में यह आपका रविवार का अंक है, जिसमें संजय शिविर में आंखों की बलि की जानकारी दी गई है। मैं इसमें नहीं जाना चाहता। कोई भी राजनीतिक पार्टी का एम पी, एम एल ए इसका उद्घाटन कर सकता है, लेकिन इसमें जो फैक्ट्स दिए हैं, वहां के विधायक श्री अश्विनी कुमार शर्मा कहते हैं कि उनके मुताबिक 68 लोगों का आपरेशन किया गया और उनमें करीब 40 लोगों की आंखें चली गई। ये कांग्रेस-आई के विधायक हैं और मुख्यमंत्री क्या कहते हैं कि 67 लोगों की ज्योति पूरी तरह से लौटाकर शिविर से डिस्चार्ज कर दिया गया। ये एक पार्टी का एम एल ए का वर्णन है और दूसरा उसी पार्टी के मुख्य मंत्री का वर्णन है। रिपोर्टर जब जाता है और जो जानकारी उसको मिलती है, जो लोग अंधे बनाए गए हैं, ये उनके फोटो इसमें छपे हैं। कभी आपने इनकी भी तहकीकात की है? कभी आपके ध्यान में यह भी लाया गया है? अगर लाया गया होता तो मानवता की दृष्टि से आप निश्चितरूप से उसका उल्लेख करते।

इसलिए भी कहता हूं चूंकि इस कालिंग एटेंशन में राजस्थान का ही नहीं बल्कि उत्तर भारत का भी जिक्र किया गया है। जहां तक हमारा भौगोलिक ज्ञान है, बिहार भी उत्तर भारत में आता है इस वास्ते निश्चित रूप से उसकी चर्चा इस में होनी चाहिये थी।

ब्लैड से आप्रेशन की बात कही गई है। ब्लेड तो क्या उस्त्रा तक इस्तेमाल किया जाता है। ब्लेड तो छोटी सी चीज होती है, वे उस्त्रे तक का इस्तेमाल भी करते हैं। पानी भी साफ और गर्म नहीं इस्तेमाल किया जाता है, कुएं का पानी जिस में सारे कपड़े और सामान को धो लिया गया होता है उसका इस्तेमाल किया जाता है। 8 अप्रैल के पेपर की कटिंग यह है। इनके डिपार्टमेंट के अफसर जानकारी उन तक पहुंचाने का काम करें तो बहुत बड़ा काम होगा। लेकिन मंत्री लोग तो पोलिटिक्लाइज करने में लगे रहते हैं और डिपार्टमेंट वालों को सब जगह हरा ही हरा नजर आता है। आप यह भी देखें कि कौन सी रूई का इस्तेमाल किया जाता है घावों को पोंछने के लिए? गद्दे की जो रूई होती है जब घाव से खून निकलता है तो उस से पोंछने का इस्तेमाल किया जाता है।

वही लोग बड़े अस्पतालों में जाते हैं जिन के पास दस बीस हजार या एक आध लाख रूपया होता है। जो गरीब हैं वही खुले शिविर में जाते हैं। सब से पहला और बुनियादी एतराज मेरा यही है कि आपेन शिविर लगाने क्यों दिए जाते हैं, इसके पीछे क्या तुक है। हमारे देश में डाक्टरों की कमी नहीं है। पूरे देश में एम बी बी एस डाक्टरों की संख्या 1.75 लाख है। 18 हजार डाक्टर एम्प्लायमेंट एक्सचेंजिज के मुताबिक बेरोजगार बैठे हुए हैं।

श्री मधु दंडवते (राजापुर): आधे बचैन हो गए हैं।

श्री राम विलास पासवान: सलाहकार समिति में मैं तो नहीं हूं लेकिन मंत्री महोदय ने सलाहकार समिति की बैठक में बताया था कि पूरे देश में 5443 प्राइमरी हैल्थ सैंटर हैं और छटी योजना में आपके पास वेकिंज होंगी 1500 डाक्टरों की जबकि डाक्टर आपके पास तैयार होंगे उस अवधि में साठ हजार। अब जिस देश में इतने डाक्टर बैठे हुए हों, जिस देश में आपके एम्प्लायमेंट एक्सचेंज में अठारह हजार डाक्टरों के नाम एनरोल्ड हों उस देश में आप आपेन शिविर लगाते क्यों हैं? जो एक्सपर्ट लोग हैं उनके कथनानुसार देश में बहुत

[श्री राम विलास पासवान]

ही कम अस्पताल हैं जो आंखों के आप्रेशन के लायक हों। अभी भी हिन्दुस्तान में सब अस्पतालों में आंखों के आप्रेशन नहीं हो सकते हैं। लेकिन एक टैंट गाड़ दिया, इधर से आंधी और उधर से तूफान आ रहा है, उस्त्रा ले लिया, ब्लेड ले लिया, सुई डोरा ले लिया और उसके बाद एडवर्टिज-मेंट निकाल दिया और आप्रेशन करने लग गए। एडवर्टिजमेंट किस नाम से निकाला जाता है? आर एम पी, रजिस्टर्ड मैडि-कल प्रेक्टीशनर -------

श्री मधु दंडवते: रेवाल्यूशनरी एम. पी.।

श्री राम विलास पासवान: इस तरह से सारा मामला चलता रहता है। इंडियन मैडिकल काउंसिल एक्ट 1956 के मुता-बिक------

> "No person other than a medical practitioner enrolled in the State Medical Register shall practise medicine in any State and any person contravening this shall be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 1000 or with both.

कोई आदमी नहीं कर सकता है।

MR. DEPUTY SPEAKER: He is also an RMP—Registered Medical Practitioner.

श्री राम विलास पासवान: 1978 में इंडियन मैडिकल काउंसिल ने भारत सर-कार को लिखा कि क्वेक्स का नम्बर बहुत बढ़ रहा है, इन पर टोटल पाबन्दी लगा दी जानी चाहिये। यह इंडियन मैडिकल

13.00 hrs.

काउंसिल ने इनको लिखा। लेकिन सर-कार की तरफ से कोई ध्यान नहीं दिया गया। और करने की बात तो दूर रही, अब सरकार इंडियन मैडिकल काउंसिल एक्ट को ही संशोधन कर रही है और उसके बाद यह परिस्थिति हो जायगी कि इसको लीगलाइज कर दो।

मेरे पास विभिन्न पेपर्स की कटिंग्स हैं 10-6-80 का "हिन्दुस्तान टाइम्स" और यह इंडियन एक्सप्रैस जिनमें लिखा है कि पूरे देश में इस समय करीब 40 लाख नीम हकीम डाक्टर हैं। "हिन्दुस्तान टाइम्स" 10-6-80 का लिखता है:

> "Each year several thousands die and a few millions are maimed at the hands of the bogus doctors. Their number is estimated to be several-times more than that of qualified doctors".

आप समझ सकते हैं जिस आदमी की आंख चली जाती है उसका सर्वस्व लुट जाता है ऐसा दर्दनाक चित्र खींचा गया है जिसको पढ़ कर आदमी रोने लगे, किस तरह से वह चिल्लाता है, उनकी आंख को उस्तरे से काटते हैं। एक फर्जी डाक्टर को पकड़ा गया धौलपुर में, जब उससे पूछा गया कि तुम क्या करते थे, तो कहा कि आर्ट्स का स्टूडेंट था, इन्टर पास किया है। और पहले से यह काम करता था बड़े-बड़े डाक्टर इलाज करते थे उनके साथ। उसके बाद शिविर में जब डाक्टर नहीं आये तो हमने ही इलाज शुरू कर दिया और मैंने 31 शिविर लगाये हैं और 1045 लोगों का आप-रेशन किया। इसमें से 45 आपरेशन ही मुश्किल से सफल हुए होंगे, बाकी 1000 लोगों की आंखें इसने खराब कर दीं। यह केस तो नोटिस में आ गया, आज लाखों की संख्या में क्वेक्स आपके यहां घूम रहे हैं। दूसरी तरफ पढ़े लिखे डाक्टर बेकार बैठे हुए हैं। माननीया कुमुद बेन जोशी के साथ दिल्ली के जूनियर डाक्टर्स फैडरेशन की बात हुई थी और इन्होंने कहा आप लोग गांवों में नही जाना चाहते। तो डाक्टरों ने कहा कि आप हमसे एम. बी. बी. एस. में एडमिशन के समय बांड लिखाते हो गांवों में जाने के लिए। डाक्टरों ने कहा कहां जगह खाली है आप ही बताओ कहां भेजना चाहती हो, हम जायेंगे। अगर हम नही जायेंगे तो हम दोषी होंगे। इन्होंने कहा कि मैं दो दिन के अन्दर आपको पास

लिस्ट भिजवा दूंगी । लेकिन आज तक वह लिस्ट नहीं आयी ।

स्वास्थ्य और परिवार कल्याण मंत्रालय में उप-मंत्री (कुमारी कुमुद बेन एम. जोशी): पूरी लिस्ट इनको भेज दी गई स्टेटवाइज । जो इन्फारमेशन मांगी थी वह मैंने भेज दी है । नम्बर मैं बता नहीं सकती ।

श्री राम बिलास पासवान: मंत्री जी को लिख कर भिजवा दीजिये क्योंकि उसी से प्रश्न संबंधित है। क्यों क्वैक्स पैदा होते हैं ? आप कहते हो कि डाक्टर गांव में नहीं जाते हैं, और डाक्टर कहते हैं कि 18,000 डाक्टर बेकार बैठे हुए हैं एम्प्लायमेंट एक्सचेंज में जिनके नाम दर्ज हैं दिल्ली के डाक्टर कहते हैं कि बांड में लिखा जाता है कि गांव में प्रैक्टिस करेंगे, जो हम स्वीकार करते हैं । लेकिन जब हम रोजगार मांगते हैं तो कहते हैं कि जगह खाली नहीं है । इसलिये मंत्री जी जवाब दें आपके यहां कितने प्राइमरी सब सेन्टर्स हैं ? कितनी जगहें पूरे देश में खाली हैं ? कितने डाक्टर हैं जो बेरोजगार बैठे हुए हैं एम्पलायमेंट एक्सचेंज में? बकिया लोगों के बारे में मैं नहीं पूछता। मैंने आंकड़े दे कर बताया है आप उसको कंट्राडिक्ट कर सकते हैं । और छठी योजना तक आते आते 60,000 डाक्टर तैयार होंगे जब कि सिर्फ 1,500 डाक्टरों के स्थान आपके यहां होंगे ।

जिस देश में डाक्टर बेकार बैठे हों, जिस देश में बगल में हस्पताल हों, क्या आपके दिल्ली में आंखों के शिविर नहीं चलते हैं यहां नार्थ एवेन्यू साउथ एवेन्यु में हस्पताल हैं, इंडियन इंस्टीट्यूट है, सफदरजंग हस्पताल है और बहुत से हस्पताल हैं तो यहां क्यों खुलेआम आंखों का आपरेशन कैम्पों में चलता है ? क्या आपने पता लगाने की कोशिश की है कि यहां आपरेशन कैसे होते हैं और क्यों होते हैं ?

इसलिये मैं यह कहना चाहता हूं कि यह बहुत गंभीर मामला है और इसके पीछे जिन लोगों का भी हाथ रहता है, निश्चित रूप से धन कमाने की प्रवृत्ति रहती है । इसमें क्या होता है, कहा जाता है 101 रुपये दो । खुलेआम पार्चा निकलता है, जैसा हमारे साथी शैलानी जी ने बताया, खुलेआम पर्चा भरतपुर में डिस्ट्रीब्यूट किया गया आंखों के शिविर के लिये, इसी तरह अलीगढ़ का पर्चा भी खुलेआम डिस्ट्रीब्यूट किया गया । नीचे एमीनेन्ट डाक्टर्स के नाम दिये गये हैं । आपने कहा कि मास मीडिया के द्वारा, प्रेस के द्वारा, रेडियो के द्वारा हम प्रचार करवा रहे हैं । जब कोई कहेगा कि आंख का स्पेशलिस्ट डाक्टर आ रहा है, और गांव के आदमी को मालूम नहीं होगा कि कौन है, वह चला जायेगा । आप भी हैल्थ मिनिस्टर हैं, आपको भी मालूम नहीं होता कि कौन है और आप भी वहां चले जायेंगे हम भी चले जायेंगे, अगर आंख खराब होगी तो । कोई गांव के आदमी को कह रहा है कि अमुक डाक्टर है तो वह चला जाता है, आप कहते हैं, कि गांव के आदमी कैसे चले जाते हैं ?

मैं यह जानता हूं कि इसमें आपकी लाचारी भी है, यह हैल्थ मिनिस्ट्री का मामला नहीं है, होम मिनिस्ट्री का भी मामला है । आदमी के जीवन के साथ किसी को खिलवाड करने का अधिकार नहीं है । इसलिये मैंने वहां से शुरू किया कि 3 साल की बच्ची कहती है कि लाइट जलाओ, मैं अपनी मम्मी-पप्पा से मिलना चाहती हूं, लेकिन उसको मालूम नहीं कि उसकी आंख की रोशनी सदा के लिए जा चुकी है । इसलिये मैं मंत्री जी से कहना चाहता हूं कि यह जो खुलेआम डिस्ट्रीब्यूशन होता है पर्चों का, आपके आर एम पी की तरफ से एडवर्टाइजमेंट दिया जाता है कि 5 रुपये में डाक्टर बन गये, किसी डिग्री की आवश्यकता नहीं है ।

13.07 hrs.

[MR. SPEAKER *in the chair*].

भारत सरकार के द्वारा डिग्री में क्या कहा गया है:-

"The IMC has in 1978 written to the Union Government protesting against the increase in the number of quacks and has sought a ban on the organisations which registered their names. The Union Government,

[श्री राम विलास पासवान]

however, directed the State Governments to desist from any action against such organisations pending final decision."

क्यों? आप कौन होते हैं रोकने वाले, आपने क्यों रोका? उसका नतीजा है कि देश में लाखों की संख्या में जैसा बताया कि 40 लाख के करीब क्वैक्स पैदा हो गये हैं जो लोगों की हत्या कर रहे हैं।

इसलिये मैं सीधा-सादा प्रश्न पूछना चाहूंगा कि आप बतलाइये कि क्या आपके यहां डाक्टरों की कमी है? अगर कमी नहीं है तो यह खुलेआम आंख का ओपन कैम्प लगवाकर आप क्यों आपरेशन करवा रहे हैं?

क्या आपने यह सर्वेक्षण करवाया है कि आपके यहां कितने क्वैक्स हैं। यह जो अखबारों में समाचार आ रहे हैं, प्रत्येक वर्ष आते हैं कि लाखों की संख्या में क्वैक्स हैं, तो क्या इसका आपने सर्वेक्षण कराने की कोशिश की है?

जब इंडियन मैडिकल काउंसिल ने लिखा कि इसे बैन होना चाहिये, तो आप इसको अमेंड करने के लिये क्यों सोच रहे हैं? आप इंडियन मैडिकल काउंसिल के मुताबिक कार्यवाही क्यों नहीं कर रहे हैं।

अध्यक्ष महोदय, यह बहुत ही गंभीर मामला है, इसकी जितनी भर्त्सना की जाये, उतनी कम है। मैं मंत्री जी से निवेदन करना चाहता हूं कि वह घिसा-पिटा जवाब न दें, पालीटिकल जवाब न दें, यह सब हम सुन चुके हैं। मैं किसी व्यक्ति का नाम मेंशन नहीं करना चाहता, सिर्फ इतना ही कहना चाहता हूं कि आपकी नालेज में आपका डिपार्टमेंट कोई बात नहीं लाता है, डिपार्टमेंट आपको मिसगाइड करता है सदन में वही बात आती है, जिसको स्पीकर मन्जूर करते हैं और उसी हद तक जवाब आता है। जब हम कोई इनफर्मेशन देते हैं, तो उसमें एेड करने की बात आती है।

मैं जानना चाहता हूं कि इस प्रकार के कितने शिवरों का पता लगा है, कितने लोगों की आखें ली गई हैं और भविष्य में इस तरह की घटना न घटे, सरकार उसके लिए क्या ठोस कदम उठाने जा रही है।

SHRI B. SHANKARANAND: The hon. Member started his. . .

SHRI INDRAJIT GUPTA: Discourse.

SHRI B. SHANKARANAND: I don't say discourse..

SHRI INDRAJIT GUPTA: Harangue..

SHRI B. SHANKARANAND: I don't want to say anything. You can say that.

SHRI INDRAJIT GUPTA: You are searching for a word.

MR. SPEAKER: Mr. Indrajit Gupta was just trying to help you.

SHRI B. SHANKARANAND: It is a straight question. Sir, with a athetic tone, the hon. Member was appealing to the House that this child lost his eyes and could not see the light, could not see the mother and father of the child. But it is also pathetic to see that Members are closing their eyes to the very progress which we have been making in the field of control of blindness. (*Interruptions*). It is most unfortunate that they do not realise the situation that is existing in the country as regards blindness. If we see the epidemeology of blindness in this country, I hope, my hon. friend Mr. Paswan will agree me that it is necessary to hold Eye camps in the rural areas for the rural people who cannot go to hospitals, who cannot go to a specialist even for a cataract operation. (Interruptions). We cannot establish these hospitals in every village. If he has any plan, please let me know.

PROF. MADHU DANDAVATE: Such camps shall be only for the poor persons. Rich people will not lose their eyes like this.

SHRI B. SHANKARANAND: I am talking about them only. I am talking and I am interested in the poor people. The rich can take care of themselves.

Now, let me inform the House that on the basis of the sample survey carried out by ICMR it has been estimated that there are about 45 million people suffering from visual impairment and over 9 million blind persons including about 5 million people who can be cured by proper surgery. These figures include about 0.25 million blind children who have lost sight mainly due to nutritional deficiency, infections and injury. I am talking of the poor people, the rural people. A National Trachoma control programme was launched in 1963 which was converted in 1976 into the National Programmme for Prevention of Visual Impairment and Control of Blindness and it was renamed in 1981 as the National Programme for the Control of Blindness. When we made this programme on 1-4-81, we made it as a Centrally sponsored Programme, as 100 per cent Centrally aided programme. The aims of this programme are as follows:

Intensifying educational efforts on eye health care through the media of mass communication and extension education methods;

Extending eye-care services through mobile units to restore sight and relieve eye ailments by adopting an 'eye-camp' approach;

and Establishing permanent facilities for eye health care, as an integral part of general health services at peripheral, intermediate and central level.

Sir, under this programme, services are being provided to give relief to the people of rural areas through mobile units. One mobile unit is expected to cover 5 adjoining districts and to conduct 1500 to 2000 eye operations. The mobile units provide comprehensive eye care services including out door treatment, screening of school going children and eye health education besides surgical treatment. Permanent infrastructure for providing eye health care services is being developed at the level of PHCs, District Hospitals, Medical Colleges, Regional Institute and the Apex Organisation which is the Dr. Rajendra Prasad Centre at AIIMS.

Regarding the achievements, upto March 1982, we have been able to equip and provide under the programme as follows:—

Mobile units 45.

PHCs. 1510 with equipment and personnel for eye health care.

Also we have strengthened about 250 district hospitals as I have already stated. 26 Medical colleges have been strengthened. 18 medical colleges have training facilities for training the ophthalmologist assistants. You have 4 regional institutes: They are at Ahmedabad, Calcutta, Bangalore and Hyderabad. Two more centres at Sitapur and Aligarh of course, are there; but they have to start functioning effectively. A target in the 6th Plan is fixed to reduce the incidence of blindness to about 1|3, that is, to bring it down from 1.4 per cent to 1 per cent.

Now the problem is this: How are we to reach the poor people, the people who are living in the rural areas of this country there are many poor people of our co-

[Shri B. Shankaranand]

untry who are living in various farflung areas; they have not got the capacity to go to any hospital for eye care. We can reach these people only through eye camps, not by quacks. Please do not identify these camps like what is done by quacks. These eye camps are manned by qualified surgeons. They take proper eye care; they are highly qualified. Don't compare these with what have been done by these quacks which incidents have come to light recently. These quacks are cheats. they are committing crime against humanity they are committing crime against society: we cannot compare such people who are exploiting the miseries of the people with genuine eye camps like the Sanjay Gandhi Memorial Eye Camps which we must congratulate. I congratulate them on the excellent work which they have done. (*Interruptions*) Please listen to me. I have listened to you. Please now listen to me.

SHRI RAM VILAS PASWAN: The Minister must not lose his temper. (*Interruptions*).

SHRI B. SHANKARANAND: You must listen to me; I have listened to you. I must congratulate the Sanjay Gandhi Memorial Trust.. (*Interruptions*) You can't shout me down.

SHRI RAM VILAS PASWAN: You should reply to the point raised by me.

SHRI B. SHANKARANAND: Have patience; you cannot shout me down... (*Interruptions*).

श्री राम विलस पासवान: मैंने प्रश्न किया इन्होंने जवाब नही दिया ।

SHRI B. SHANKARANAND: Mr. Paswan, I am sorry. I am not yielding.

SHRI RAM VILAS PASWAN: You are not a master; you are first a Member of Parliament and then a Minister.

SHRI B. SHANKARANAND: Sir, he should have the maner..

SHRI RAM VILAS PASWAN: Don't behave like this, don't behave like a master.

(*Interruptions*)

SHRI B. SHANKRANAND: He should have patience to listen to me: Please sit down. (*Interruptions*). I am not at all yielding. I am not here to please anybody.

(*Interruptions*)

I am not here to please anybody;

I must reveal the facts.

(व्यवधान)

अध्यक्ष महोदय : आप बात तो सुनिए ।

श्री राम विलास पासवान : अध्यक्ष जी, मेरा प्वाइन्ट आफ आर्डर है । मैंने मंत्री महोदय से डेफनिट प्रश्न पूछा है लेकिन वे ब्लाइंडिग्ज की चर्चा कर रहे हैं ।

अध्यक्ष महोदय आपने इतना लम्बा सवाल किया है ।

श्री राम विलास पासवान : मैंने तो सीधा सवाल किया है कि इंडियन मेडिकल कौंसिल ने जो निर्देश दिए हैं उनको लागू किया गया है या नहीं ? और मैंने एलिगेशन लगाया है संजय शिविर, मुंगेर (बिहार) के सम्बन्ध में ।

(व्यवधान)

SHRI B. SHANKARANAND: I never interferred during his speech; I listened to what he said, good, bad, relevant or irrelevant.

SHRI RAM VILAS PASWAN: I did not say anything irrelevant. (*Interruptions*).

SHRI B. SHANKARANAND: He raised a basic question about these eye camps, and asked why we should have these eye camps. I am only trying to justify that it is only through eye camps that I can reach the poor people. In justifying that I must give the figures and he must listen.

श्री राम बिलास पासवान : मिनिस्टर साहब बिगड़ते क्यों हैं । आप हंस कर भी बात कर सकते हैं ।

अध्यक्ष महोदय : यह बात सही है । आप बात हंस कर कीजिए ।

(व्यवधान)

AN HON. MEMBER: But let us not be a laughing stock.

(*Interruptions*)

SHRI B. SHANKRANAND: I do not know whether I should laugh. I canont laugh; I do not want to laugh.... (*Interruptions*) I can smile only. Do you want me to laugh at you? I do not want to laugh at you. I do not think, you are a laughing stock... (*Interruptions*).

I wanted to tell the House that it is only through eye camps that I can take care of the rural poor people. In this connection, I may inform the House that the Sanjay Gandhi Memorial Trust has carried out till now 364 eye camps, and they have already contacted 3.2 lakh patients, mostly the poor people who deserve this. I must congratulate them, and for this they have not claimed any money from the Government. They are not making any profit; they are doing it with a service to the society to alleviate their sufferings. There are voluntary organisations who are doing such service, but are claiming money from the Government. They are. of course. doing good job, and I would like to give figures of such institutions now.... (*Interruptions*). You should have an eye to see the bright aspects of life also; do not have an eye always to see the dark aspects of life. Do not be pessimistic.... (*Interruptions*). I do not want to see things through your eyes. I can see things through my eyes only.

SHRI SATYASADHAN CHAKRABORTY: (Calcutta South) You can see things through the eyes of Shrimati Indira Gandhi only.

SHRI B. SHANKARANAND: Of course, she is my leader; you must be happy that we are taking care of the biggest democracy, of which she is the leader.

I would now like to give the figures of the total number of cataract operations carried out by voluntary organisations assisted by Central Government during 1981-82. I mentioned about the Sanjay Gandhi Memorial Trust, because they are not assisted by the Central Government. It has been estimated that during 1981-82, the total number of cataract operations carried out by voluntary organisations, assisted by the Central Government were 34,000, by mobile units provided under the programme: 30,000. in district hospitals. 5500 and in medical colleges : 26250. Another voluntary organisation called Royal Commonwealth Society for the Blind operating at Bombay performed about one lakh twenty-eight thousand operations. I must congratulate the Maharashtra Government. They have held eye camps and have performed one lakh operations. The Madhya Pradesh Government have also done very well in this. They have performed 61,000 operations. Of course, these are all cataract operations. So, the total cataract operations through the eye camps

[Shri B. Shankaranand]

come to about six lakhs fiftyfive thousand. My friend, Paswan and others must appreciate that to the eye camps it is only the poor who come and get the eyes to see the people whether they are their parents, mothers, sisters, Paswan or we. This is how I say we cannot forget that we must strengthen our all efforts to take care not only of the eyes, but the health of the poor people. Paswan has rightly raised a question that on the one hand there are so many thousands of doctors and on the other hands they are not taking care of the people. But one thing I can tell that all these trained medical graduates cannot be eye surgeons and eye specialists. So, we have taken up a training programme for training the eye specialists here.

प्रो. अजित कुमार मेहता (समस्तीपुर) : स्तुतिगान में ही सारा समय लगा देंगे, तो इस सदन का समय नष्ट होगा। मुख्य प्रश्न का उत्तर तो दिया नहीं।

अध्यक्ष महोदय : सवाल इतना बड़ा होगा, तो जवाब भी बड़ा होगा।

प्रो. अजित कुमार मेहता : एक तरफ लोग कहते हैं कि मक्खन बड़ा महंगा मिलता है।

SHRI B. SHANKARANAND: One can say it is how you look at life and it is your attitude whether you are pessimistic or optimistic which can only be said by how you look to life. One can say the glass is half full and there is another way of telling that the glass is half empty. So please see from this angle and appreciate the things.

SHRI SATYASADHAN CHAKRABORTY: It all depends upon whether you are a Minister or not. When you are a Minister you look at it from one way and when you are not a Minister you look the other way. It is the theory of relativity.

SHRI B. SHANKARANAND: Professor, I only pity you because I know your agony is that you cannot become Minister during your life.

SHRI SATYASADHAN CHAKRABORTY: Sir, the Minister has suddenly become an astrologer. But I am sure we are coming in power in Delhi, if not tomorrow, but day after tomorrow.

SHRI B. SHANKARANAND: I am not astrologer, but I can read his face. I can see his agony.

SHRI SATYASADHAN CHAKRABORTY: It is a very bright face.

SHRI B. SHANKARANAND: Sir, Mr. Paswan asked about the Bihar affairs and I must reply to that before I conclude. Perhaps he referred to the Lakhisarai eye camp. Sir, a free eye camp was held at Lakhisarai from December 13 to December 20, 1981. And on the allegation which my hon. friend has made and he read out from the Press report, I can inform the House that an inquiry committee consisting of a Magistrate and an eye specialist examined all the persons who had attended the eye camp. Out of the 68 persons operated upon, 53 persons could be contacted by the inquiry committee. Out of these people only six developed some eye trouble and four developed major loss of vision requiring hospitalisation. The Report says that the remaining 43 persons were found to have good vision and did not complain of any complication. The persons examined did not complain about the camp management and appeared to be quite satisfied. It is only some vested interests that

spread the rumour about the mismanagement of the eye camp and that is how the papers got out the story.

AN HON. MEMBER: Malicious propaganda.

SHRI B. SHANKARANAND: I think my friend Mr. Paswan will agree because he is more concerned about the reduction of the quacks and a suggestion from the Medical Council of India. I will look into the matter. If there is such a thing that we have not taken any action, I can say that I will surely take action in the matter.

श्री राम विलास पासवान : अध्यक्ष महोदय, मैंने एक ही प्रश्न पूछा है और दूसरे तमाम सदस्यों ने भी एक प्रश्न पूछा है कि क्या इंडियन मेडिकल कांउसिल ने यह सुझाव दिया था कि क्वेक्स पर प्रतिबंध लगा दिया जाए ? क्या सरकार क्वेक्स पर प्रतिबंध लगाने जा रही है? क्या आपने इनको अलाऊ किया है? क्या आपने कोई सरकुलर भेजा है ?

अध्यक्ष महोदय : क्या इन्होंने क्वेक्स को अप्रूव किया है ?

श्री रामविलास पासवान : क्या इंडियन मेडीकल कांउसिल ने क्वेक्स पर प्रतिबन्ध लगाने का सुझाव दिया है ?

SHRI G. M. BANATWALLA (Ponnani): Words fail us while condemning adequately the reprehensible crimes being committed by quacks. It is shocking that quacks play with the lives of the people, just for a little money for themselves. The present statement that we have before the House, I am afraid, does not give a complete picture of the gravity of the situation that is created by these quacks.

I admit that this may be because of the way in which we have framed the entire Calling Attention Notice. We referred, in our Calling Attention Notice, only to the eye operations performed with shaving blades etc. That means we referred to (1) eye operations and (2) those eye operations alone which have been performed with shaving blades. Perhaps, taking advantage of this particular lacuna in our framing of the Notice, the hon. Minister has said at page 3, point 5 that "there are no reports from any other State regarding eye operations conducted by quacks by using ordinary shaving blades".

Therefore, my humble appeal to the hon. Minister would be to let us know the total picture of the gravity of the situation created by the quacks irrespective of whether they have been using shaving blades or anything else. I would further enlarge the scope of my question and seek the indulgence of the hon. Minister to let the House know the total number of persons killed or rendered disabled as a result of the so-called treatment by quacks, whether in the field of eye or elsewhere during a period of one year. That may perhaps give us an idea of the intensity of the problem with which we are faced; and will, therefore, enable us also to have a comparative appreciation of governmental efforts, while looking at the totality of the picture.

I am sure that Government must be having these figures, because though our Calling Attention Notice did not refer to the eye operations performed by Sanjay Memorial Trust and other voluntary agencies, yet we have those figures —for the knowledge of this House —which we appreciate. Any organisation that performs good work must receive due appreciation; not only appreciation but also encouragement from the Government. The hon. Minister has been saying that Sanjay Memorial Trust which has been doing a good work has received no financial assistance from the Government. I

[Shri G. M. Banatwalla]

want to say why not? Is it merely because the name Sanjay is there; and some may for reasons best known to themselves not like that word. There should be no such inhibition. I would say that any voluntary agency that is doing a good work must receive proper appreciation and encouragement from the Government irrespective of any other political consideration.

We find that the eye camps were being repeatedly organised in different places at different times. We had an eye camp unfortunately by quacks at Lalpur from 2nd to 8th March 2nd quite a number of people lost their eyes. Again there was an eye camp by quacks at Rajkhera from 20th to 25th March and many people lost their eyes. Again, we had an eye camp by quacks at Karavli from 3rd to 5th April. We therefore find a series of eye camps by these quacks. These eye camps were being organised at different times over a period of time by these quacks and at every camp so many people lost their eye sight. What were the Department, the Chief Medical Officer and the Health Officer doing?

PROF. MADHU DANDAVATE: Nationalising the eyes.

SHRI G. M. BANATWALLA: Were they ignorant of these eye camps being organised repeatedly by these quacks or did they ignore them or connive with the organisation of these eye camps by these quacks? In Lalpur also, an eye camp went on from 2nd to 8th March. Then there were pamphlets printed and distributed among the villages, and villagers from far away places, as a result of these pamphlets, came to the eye camp which went on from 2nd to 8th March. Are we to understand that the Chief Medical Officer and the Public Health Officer were in total ignorance of these things? Then again an eye camp was held in Rajkhera which was also followed by an eye camp at Karavli.

It is only after a complaint is lodged with the police that the police comes into action. We are dependent too much on the police. They are supposed to nab the dacoits, to look after everything. What was our Department doing or what were the Chief Medical Officer and the Public Health Officer were doing? You may tell me that it is none of their business to keep an eye on quacks coming into their areas and advertising and collecting people and all that. If that is the case, I will accept your answer. But then I will urge upon you to see that something must be done in order to see that it also becomes their duty to remain alert. What is being done to make them alert? They come into the picture only after the eye camp has functioned for a number of days, after a lot of fanfare and some incidents are reported. Therefore, will the hon. Minister enlighten this House as to what is being done to alret the department and alert the officers as far as our Public Health Department is concerned? And then, Sir, another point must be noticed. In the case of Lalpur village a number of people have lost their eyes as a result of operations. The camp went on from the 2nd to 8th of March. Not a single so-called quack who ran this eye camp has up to now been arrested. What is the difficulty? One and a half months ago the eye camp was there. It went on for so many days! What is the difficulty in identifying who were running these eye camps and who have performed the operations? Where have they melted? Have they melted into the air? Has the sky picked them up? Has the earth swallowed them up? But then, I may not go into this, because the

moment I get eloquent because of my inner sentiments, the hon. Minister pounces upon me as a person who is speaking, with vehemence thumping his foot and what not. So this is the point of view to consider. Unless and until those running the camps are apprehended and dealt with properly, ... (*Interruptions*)

PROF. MADHU DANDAVATE: He is anticipating his anger!

SHRI G. M. BANATWALLA: ... and dealt with properly, nothing is going to come up. So, my point No. 1 was that when these eye camps were being advertised and when even the villagers from far off villages came to know of an eye camp being organised by somebody, how is it that the officers concerned remained ignorant and did not go into action? What is being done in order to see that they become loyal to their duties?

Another point that I have mentioned is, what is the difficulty in apprehending the culprits who have indulged in these heinous crimes?

Sir, in the case of Rajkhera it is good that three persons have been arrested. Will he tell the House what are the charges against these persons? Under what sections have they been arrested? What is the maximum punishment provided under those particular sections? Is the hon. Minister satisfied that the punishment therein provided in those laws is strict and stringent enough? If they are not stringent—and he realises that they are not stringent—then what action does the Government contemplate in order to see that stringent action is provided for in the relevant laws?

Sir, we are also told that the Government of Rajasthan have taken prompt action. What is that action? Simply, instructing the Chief Medical and other officers to take effective steps to prevent occurrence of such cases in future?

Now, the specific question, Mr. Speaker, which I ask the Minister, is that the negligence of the Health Officers has been sufficiently established. They failed to come into the picture when these eye camps were advertised and were being held repeatedly for so many days one after the other? Has the Central Government or the Rajasthan Government instituted any inquiry whatsoever to find out the negligence of these Health Officers, to see whether they performed their duties and to see that they are brought to book if negligence is established? Indeed I understand that the police is investigating cases. But the police must be investigating cases which have come to light against those quacks. What about shaking up the Department into a state of alertness?

We must admit here that the main causes for all these unfortunate incidents is the ignorance and illiteracy that is there among the rural masses. And the Minister also has rightly observed at page 4 that the success of the programme will depend upon the cooperation and active participation of the community. Some Members have been speaking about putting a ban on quackery. Quacks have no place. But the question is of serious implementation. Here, of course, the cooperation of the community is needed. Therefore, what is being done to increase the number of non-official agencies and accredited social workers in the rural side, who may guide the rural people with respect to their health problems? The incident is a grim pointer to the inadequate facilities in rural areas. As I understand, 75 per cent of medical facilities are

[Shri G. M. Banatwalla]

concentrated in urban areas, That is the difficulty. While on paper, there is one doctor for every 14,400 people, in practice the ratio in rural areas is hardly 1:17600. We must see that there are more and more of mobile units. The Government has said that financial assistance is being given to acquire 20 more mobile units.

13.47 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

Will you tell us the State-wise break-up with respect to these 20 more mobile units? I am asking the State-wise break-up because of one particular reason. Only a few days back, we were told that Rajasthan has taken a lead over other States in making medical facilities available at doorsteps of rural masses. When such is the case with Rajasthan, I am afraid, the situation is grave in several other States. Indeed there should be more and more of eye camps. But then, will the Government see to it that these eye camps are organised under the supervision of the Government?

I was listening to the hon. Minister. He said that in certain cases, there were eye cams manned by proper doctors. In various cases, operations were performed in the hospitals by qualified doctors and yet there was loss of eyesight because of post operative complications. Even, when eye camps are organised by proper doctor, then there is question of post operative complications. . .

MR. DEPUTY-SPEAKER: Only a doctor can clarify this.

SHRI G. M. BANATWALLA: I would, therefore, urge upon the Government that these eye camps should be under the strict supervision of the Government and the officers there and proper attention should be paid to the post operative complications that may arise. Since we are talking about inadequate facilities, I must say that there are nearly 3.5 lakh practitioners of traditional medicine who are doing good work in rural areas. Is there any plan with the Government to incorporate these practitioners of traditional medicine, who are doing good work in rural areas, into the scheme of public health? If so, what are the details of the scheme.?

People may flock to the eye camps of the quacks also because of the negligence in Government hospitals; it is not only because of insufficiency of facilities at the governmental level, but also because of the negligence in the hospitals and the inhospitable performance of the hospitals. There is no time to elaborate on this.

Then, we also know that the State Governments and municipal corporations have started charging fee in public hospitals from the poor people. For example, in the Bombay Municipal Corporation hospitals, exorbitant fees have been laid down instead of free facilities in the hospitals. Up till now these facilities were free. It is a sad commentary on the welfare nature of our State 33 or 34 years after independence. Will the Government take up this matter seriously and prevail upon the State Governments, Corporations and municipalities in order to see that the medical facilities given at public hospitals and other places are really free? If they are in financial difficulties and not in a position to provide the free treatment, will the Central Government come to their help in a very big way?

A question has been put about compensation and rehabilitation of the victims. Government have said

that it is a suggestion for action. In such tragic cases, the Government should act promptly and see to it that the necessary compensation, relief or rehabilitation to the innocent victim is given without any loss of time. They should not wait till a suggestion for action emanactes from this august House.

I, therefore, hope that the various questions that have been placed by me before the hon. Minister, just in order to strengthen his own hands and in order to see that such unfortunate incidents do not take place, will receive due consideration and adequate and satisfactory reply from the hon. Minister.

SHRI B. SHANKARANAND: The hon. Member has asked about the gravity of the situation regarding the eye care of the people. In reply to the question of Shri Ramvilas Paswan, I have given detailed information regarding the epidemological aspect of the situation. During the course of the talk he asked whether we have a register of deaths caused by quacks. This question relates to the damage of eye sight and not death; so, it does not arise out of this. Further, Government do not maintain any record of death caused by quacks

As I said earlier, people who are committing crime against society are existing everywhere and we have no machinery to see how many of them are existing and what they are doing every day.

The hon. Member wanted to know whether the Rajasthan Government or the Central Government have taken any action, or propose to take any action, against the health officials who have been negligent in not detecting such cases and taking prompt action in this matter. If any person is negligent, be it a health official or any other official, we have to consider very seriously what action to take for such lapses.

SHRI G. M. BANATWALLA: Is there any inquiry? What are they doing? It is because such cases have been there.

SHRI B. SHANKARANAND: As I have already said, the entire matter is under police investigation and the Government of Rajasthan are looking into the matter. I do not have any further details in the matter.

SHRI G. M. BANATWALLA: But the police investigation is different. I have been trying to distinguish about this. He can say that there is no inquiry about our officers, the health officers. Why were they negligent? That is the inquiry that I have been asking for. The police inquiry about the quacks has been conducted, that is a different thing altogether. The eye camps were advertised, these officers were sleeping. The incidents were taking place in one camp, another camp and the third camp. The officers were sleeping. What were they doing about that?

SHRI B. SHANKARANAND: Sir, this is a matter pertaining to the Health Department of Rajasthan.

(*Interruptions*)

MR. DEPUTY-SPEAKER: He can get the information.

(*Interruptions*)

SHRI INDRAJIT GUPTA (Basirhat): Sir. people's health is divided like that. It is a State subject!

SHRI B. SHANKARANAND: But as the hon. Member has said, if there has been any lapse on the part of any health officer, action is

[Shri B. Shankaranand]

demanded on it. That much I could say.

MR. DEPUTY-SPEAKER: Health is a Concurrent subject.

(Interruptions)

SHRI B. SHANKARANAND: Regarding the eye camps, I have already said that the cases that are under discussion in Parliament are not with reference to any real eye camp. The fact about the culprits who have tried to make easy money over the ignorance of the people by publishing leaflets and advertisements does not go to show that they were eye camps because eye camps has a different conception. Eye camps require the community participation, eye camps require the participation of the health officials, eye camps require following the guidelines as given by the Central Government. In these cases none of these things were observed. So, they were not eye camps and let us not, in the course of our discussion, malign the good functioning of the real eye camps which are doing yeoman service to the country.

The hon. Member wanted to know the particular sections or the provisions under which the culprits are to be punished. I can only say that penal provisions of the IPC and the Medical Council of India Act attract the attention of the police and their taking steps in the matter.

SHRI G. M. BANATWALLA: They deserve stringent punishment.

SHRI B. SHANKARANAND: They do deserve, as I said, stringent punishment.

I do agree with the hon. Member that mere operation is not enough, post-operative care is also essential in order to avoid such instances and in this case I do agree with the hon. Member.

The hon. Member posed another question about the Bombay hospital charging fees recently. I am not aware of the fact and without knowing anything I cannot express any opinion.

SHRI G. M. BANATWALLA: Please look into this.

SHRI B. SHANKARANAND: I will look into this.

Regarding compensation, I have said that it is a matter for action and the suggestion is there for action.

SHRI G. M. BANATWALLA: Sir, are you satisfied with the answer?

MR. DEPUTY-SPEAKER: If you are satisfied, I am satisfied.

13.59 hrs.

BUSINESS OF THE HOUSE

The Minister of State in Ministry of Home Affairs and Department of Parliamentary Affairs (Shri P. Venkatasubhaiah): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 26th April, 1982, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

(a) The Indian Railways (Amendment) Bill, 1982, as passed by Rajya Sabha.

(b) The Wild Life (Protection) Amendment Bill, 1981.

(c) The Pharmacy (Amendment) Bill, 1981, as passed by Rajya Sabha.

(d) The Pensions (Amendment) Bill, 1981, as passed by Rajya Sabha.